

था और उस समय को बढ़ाने के लिये सरकार ने जरूरत क्यों समझी ? क्या इस कमेटी ने समय बढ़ाने की सिफारिश की थी या सरकार ने अपनी ओर से समय बढ़ा दिया और जो अंतरिम रपट भी अगर कोई आई है तो मैं सरकार से जानना चाहूंगा कि सरकार को इस अंतरिम रपट के बारे में क्या कहना है क्योंकि श्रीमन इस सवाल का महत्व इसलिये जाहिर होता है आज अखबारों में चर्चा है कि जो सामग्री भेजी गई उसको बीजू पटनायक की कंपनी ने बाहर बाजार में बेचा है और जो सामान सैनिकों को मिलना चाहिये था उनको नहीं मिला । इस तरह की हम कमेटी बनाएं और कमेटी जांच न करे, इसमें इस तरह देश का और सदन का सारा समय क्यों नष्ट किया जा रहा है ?

श्री विद्याचरण शुक्ल : माननीय सदस्य को मालूम होना चाहिये कि पब्लिक अकाउंट्स कमेटी की जो रिपोर्ट इसके सम्बन्ध में आई थी, उसमें पब्लिक अकाउंट्स कमेटी ने यह सिफारिश की थी कि एक कमेटी इसके बारे में बनाई जाय । पब्लिक अकाउंट्स कमेटी की रिपोर्ट जैसे ही पार्लियामेंट के सामने आई, उसके तुरन्त बाद 20 दिसम्बर, 1966 को उस कमेटी की स्थापना की गई और उसको यह आदेश दिया गया कि जिस सचिज के बारे में पी० ए० सी० ने अपना शक जाहिर किया है, उसके बारे में वे जांच पड़ताल करें और उसकी रिपोर्ट सरकार को दें । जहां तक कि माननीय सदस्य का दूसरा सवाल है कि कितना समय उस कमेटी के लिये निर्धारित किया गया था, तो शुरू में उसका समय तीन महीना निर्धारित किया गया था, फिर समिति ने कुछ कारण दिये और जैसा कि माननीय सदस्य मिश्रा जी के प्रश्न के उत्तर में मैं बता चुका हूं कि उन कारणों से उस समिति का जो समय था वह बढ़ा कर के सितम्बर तक कर दिया गया है और हमें इस बात की उम्मीद है कि उस वक्त तक उस कमेटी की रिपोर्ट हमारे पास आ जायगी ।

MR. CHAIRMAN: I am afraid the Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

DISQUALIFICATIONS OF DELHI GIRLS

*344. SHRI A. D. MANI:
SARDAR RAM SINGH:

Will the Minister of EDUCATION be pleased to state:

(a) whether Government have received representations from some parents regarding the disqualification of hundreds of girls in Delhi for appearing in the Higher Secondary Examination due to fraud committed by coaching schools; and

(b) if so, what are the details of the case?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) Yes, Sir.

(b) A statement is placed on the Table of the Sabha.

STATEMENT

The Central Board of Secondary Education, New Delhi, conducts the Higher Secondary Examination of the Higher Secondary Schools affiliated to the Board. Girls are allowed to take the examination as private candidates subject to their fulfilling certain conditions prescribed by the rules of the Board. The rules lay down that candidates who were detained in class X will not be eligible for admission to the Higher Secondary Examination to be held in the year immediately following detention in Class X.

During the course of scrutiny of the application forms of private candidates for the Higher Secondary Exa-

mination to be held in 1967, it was observed that there were about 500 girl candidates who had been detained in class X in 1966. As according to rules they were not eligible to appear in the Higher Secondary Examination to be held in 1967, their application forms were rejected by the Board.

The candidates and their parents represented against the decision of the Board alleging that they had been misguided by the private coaching institutions and that they had incurred heavy expenditure by way of fees. On reconsideration, the Board has allowed these candidates to appear in the Higher Secondary Examination of 1967, as a special case on compassionate grounds.

INTRODUCTION OF OMBUDSMAN

*349. SARDAR RAM SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have referred to the State Governments the recommendations of the Administrative Reforms Commission for the introduction of an Ombudsman-type organisation at the State level;

(b) if so, whether any reply has been received from them; and

(c) whether Government have taken any decision for the introduction of the organisation at the Centre?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA):
(a) Yes, Sir.

(b) Replies have been received from the Governments of Kerala and Haryana.

(c) Government agree in principle with the Commission's approach on the need for adequate and satisfactory institutional arrangements to deal with problems of corruption in high public office and for the redress of citizens' grievances. They expect to finalise

their concrete proposals at an early date.

COMMERCE COURSES IN DELHI

*355. SHRI SITARAM JAIPURIA: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that adequate facilities have not been provided by the University Grants Commission and the University of Delhi for honours and post-graduate courses in Commerce for working people;

(b) if so, the reasons therefor;

(c) whether it is a fact that a very large number of eligible candidates could not get admission last year in Pass, Honours and Post-Graduate courses in Commerce in various colleges in Delhi; and

(d) if so, what steps Government propose to take so that every working youngman who wants to pursue commerce course and is eligible according to University rules, gets admission in part time courses?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): (a) to (d) A statement is laid on the Table of the House.

STATEMENT

Facilities for study of Commerce as one of the subjects in B.A. (Pass) Course exist for working people in the Evening Sections of four colleges affiliated to Delhi University. The University also proposes to introduce B.Com., which is an Honours Course, in these colleges.

Provision for post-graduate teaching in Commerce exists for working people in the University's Institute of Post-Graduate (Evening) Studies and also in its Department of Business Management and Industrial Administration.